



# The Gazette of Meghalaya

EXTRAORDINARY

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Shillong, Tuesday, August 29, 2023

7<sup>th</sup> Bhadra, 1945 (S. E.)

## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 29<sup>th</sup> August, 2023.

**No.LL(B)30/2012/19.** – The Meghalaya (Sales of Petroleum and Petroleum Products etc.) Taxation (Amendment) Ordinance, 2023 (Ordinance No. 5 of 2023) is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 5 OF 2023**

*Promulgated by the Governor on 26<sup>th</sup> August, 2023.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29<sup>th</sup> August, 2023.*

**THE MEGHALAYA (SALES OF PETROLEUM AND PETROLEUM PRODUCTS ETC.)  
TAXATION (AMENDMENT) ORDINANCE, 2023**

**An  
Ordinance**

further to amend the Meghalaya (Sales of Petroleum and Petroleum products etc. Taxation Act) (Assam Act IX of 1956 as adapted and amended by Meghalaya).

Whereas the Legislature of the State of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to give effect to the provisions of the said Ordinance;

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-fourth Year of the Republic of India, the following Ordinance, namely, -

**Short title and commencement.**

1. (1) This Ordinance may be called the Meghalaya (Sales of Petroleum and Petroleum products etc.) Taxation (Amendment) Ordinance, 2023.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

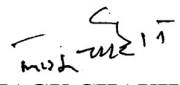
**Insertion of new Section 20-B.**

2. In The Meghalaya (Sales of Petroleum and Petroleum Products etc.) Taxation Act, after the existing Section 20-A, a new Section 20-B shall be inserted, namely:-


"Section 20-B- Payment of Security Deposit by a registered Retail Sale Outlet.-

The Government may by notification prescribe the amount or security deposit payable by the owner or a registered Retail Sale Outlet at first point of sale in the State, at the commencement of the tax period payable by such date as notified,"

Dated Raj Bhavan,  
Shillong, the 26<sup>th</sup> August, 2023.

  
**PHAGU CHAUHAN,**  
Governor of Meghalaya.

Dated Shillong,  
The 29<sup>th</sup> August, 2023.

  
**S. K. SANGMA,**  
Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.